

(a) whether Indian Council for Medical Research and Voluntary Health Association of India have been consulted regarding formulation of the proposed drug policy; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS & PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) and (b). The views of all concerned would be taken into account while taking any decision in this matter.

**Utilisation of amount realised from R.E.C. bonds by Rural Electrification Corporation in Kerala**

3225. SHRI T. BASHEER: Will the Minister of ENERGY be pleased to state:

(a) the extent to which the Rural Electrification Corporation (REC) has been successful in rural electrification in Kerala;

(b) the prerogatives for the REC's projects; and

(c) the extent to which REC utilised the amount realised from the 65 crore REC bonds which closed in March, 1986?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a). As on 30th September, 1986, the Rural Electrification Corporation disbursed a sum of Rs 41.04 crores against RE Schemes in Kerala. The State has achieved 100% village electrification and energisation of 59429 pumpsets.

(b) The Rural Electrification Corporation sanctions loans for the rural electrification projects in the various States based on a viability criteria evolved by it.

(c) The amount realised by the Rural Electrification Corporation through Bonds forms part of the total budget of the Corporation to meet the financial allocations for the various States to execute the rural electrification programme. The actual subscription for the REC Bonds amounted to Rs. 73.87 crores.

**Protection to Petrochemical Producers**

3226. SHRI KAILASH YADAV: Will the Minister of INDUSTRY be pleased to state the steps taken by Government to protect petrochemical producers in the country against dumping of such products in India?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): Information is being collected and will be laid on the table of the House.

*[Translation]*

**Running of Illegal Postal Service in areas of Bihar**

3227. PROF. CHANDRA BHANU DEVI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether some organised gangs have been running illegal postal service in Purnea, Forbesganj, Jogbani, Katihar, Kishanganj etc. areas of Bihar for the last few years; and

(b) if so, the measures taken by Government to check it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a). Reports have been received about running of illegal postal services by some firms/individuals, at Kishanganj, Muzaffarpur, Bhagalpur, Jamshedpur and Gaya.

(b) Necessary departmental inquiries into all these cases were taken up. Action under the Indian Post Office Act was initiated wherever evidence was available.

*[English]*

**Manufacturing defect in Carburettors cause of Pollution**

3228. SHRI MURLI DEORA: Will the Minister of INDUSTRY be pleased to state:

(a) whether he is aware that vehicular emission in our cities accounts for a large percentage of air pollution mainly due to manufacturing defects of items like carburettors etc.; and